

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

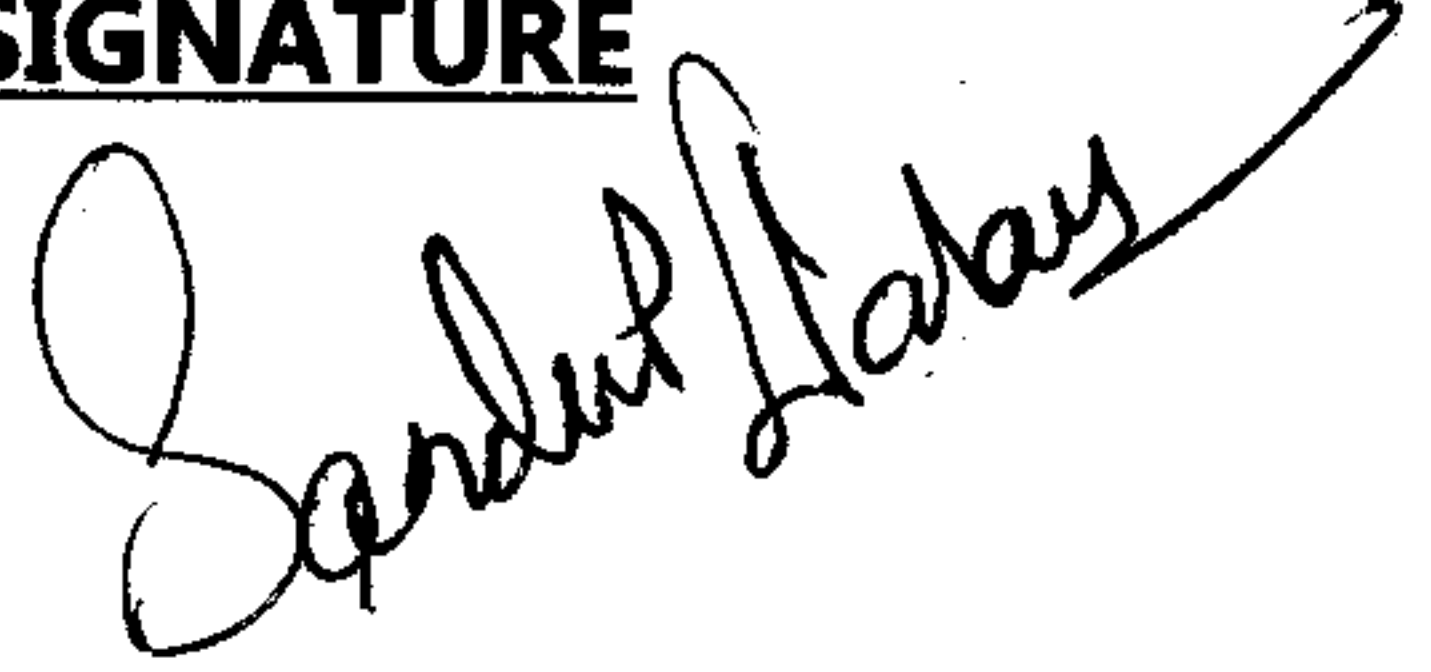
C.P. No. 59/ 271(e)/ NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2019**

Name of the Company: Ravindra Gupta
V/s.
Shree Balaji Dyeing and Printing Mill Pvt. Ltd & 2 Ors.

Section of the Companies Act: Section 271(e) of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SANDEEP JALAN	ADVOCATE	PETITIONER	
2.				

ORDER

The petitioner is represented through their respective learned counsel.

Since, this Court is pre-occupied in time bound urgent matters relating to the Essar Steel India, hence this matter could not be taken up.

List the matter on 11.03.2019


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 5th day of February, 2019


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL